

Office of Directorate General of Foreign Trade
New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 6/82-ALC4/2011 MEETING DATE : 10.05.2011

The Meeting No.6/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 10.05.2011 was actually held on 13.05.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Dr. Nitin K. Jain, Department of Bio-technology
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.5/82 dated 03.05.2011 were ratified by the Committee.

Case No.B-47	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/01408/AM09/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00866/AM09
Adv.Lic.No.0310497908 dated 15.12.2008	
Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-48	M/S Solaris Chemtech Industries Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/162/00642/AM10/DES-III
Meeting Date:10.05.2011	
Committee considered case as per agenda. The Technical Authority informed the Committee that they have no comments to offer on the issue. The Committee then took a view that no further comments can be made by Norms Committee on the subject and that DEPB Committee may take a view in the matter, if necessary, by calling fresh data from the firm.	

Case No.B-49	M/S Deepak Novachem Technologies Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/00505/AM10/DES-III
Meeting Date:10.05.2011	RA F.No.31/24/040/00409/AM08
Adv.Lic.No.3110039743 dated 27.08.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to delete import item No. 1 i.e. Phenol and to allow import of 2,6 Xylenol to the	

extent of 1.06 kg/kg of export product without any other change in the decision taken in 10/82 meeting held on 08.06.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-50	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.6/12	F.No.01/83/050/00402/AM10/DES-III
Meeting Date:10.05.2011	RA F.No.03/95/040/00212/AM10
Adv.Lic.No.0310526937 dated 02.07.2009	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 09.05.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product No.1 to read as "Other Oxygen Function Amino Compounds, Stero MDEA (Customer name: Methyl-diethanolamine (MDEA) containing as 70% Monomethyl Ethanolamine and 30% Ethylene Oxide" and description of export product No.2 to read as "Mono Ethanol Amine & its Salt: Stero MEA (Mono Ethanol Amine) (Customer Name: Monoethanolamine) containing 110% Monoethanolamine" without any other change in the decision taken in 34/82 meeting held on 17.11.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-51	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.6/12	F.No.01/83/050/00822/AM08/DES-III
Meeting Date:10.05.2011	RA F.No.09/24/040/00068/AM08
Adv.Lic.No.0910030973 dated 23.07.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Butyl-4-Chloro-5-Formyl Imidazole (OR) 2(n-Butyl)-4-Chloro-5-Formyl Imidazole (OR) 2-N-Butyl-4(5)-Chloro-1H-Imidazole-5(4)-Carboxaldehyde" without any other change in the decision taken in 27/82 meeting held on 06.11.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-52	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/00927/AM10/DES-III
Meeting Date:10.05.2011	RA F.No.09/24/040/00407/AM10
Adv.Lic.No.0910040660 dated 28.01.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Butyl-1H-Imidazole-4-Carboxaldehyde (OR) 2-Butyl-1H-Imidazole-5-Carbaldehyde (OR) 2-Butyl-4-Formyl Imidazole" without any other change in the decision taken in 15/82 meeting held on 13.07.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-53	M/S Alembic Ltd.

Norms Committee Meeting No.6/12	F.No.01/82/050/01228/AM08/DES-III
Meeting Date:10.05.2011	RA F.No.34/24/040/00140/AM08
Adv.Lic.No.3410019698 dated 25.09.2007	
Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-54	M/S Alembic Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/01117/AM08/DES-III
Meeting Date:10.05.2011	RA F.No.34/24/040/00110/AM08
Adv.Lic.No.3410019573 dated 06.09.2007	
Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.	

Case No.B-55	M/S Jayant Agro-Organic Ltd.			
Norms Committee Meeting No.6/12	F.No.01/83/050/00823/AM11/DES-III			
Meeting Date:10.05.2011	RA F.No.03/94/040/00059/AM11			
Adv.Lic.No.0310573847 dated 12.05.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/92/2007-Ch.II dated 19.11.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sebacic Acid	1 KG.	1.	Phenol	0.150 kg
		2.	Caustic Soda 100% Basis	1.15 kg
		3.	Carbon	0.004 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-56	M/S Dujodwala Paper Chemicals Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/00546/AM08/DES-III F.No.01/82/050/00121/AM09/DES-III F.No.01/82/050/00586/AM09/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00956/AM08 RA F.No.03/94/040/00957/AM08 RA F.No.03/94/040/01210/AM08
Adv.Lic.No.0310459419 dated 29.10.2008 Adv.Lic.No.0310459411 dated 29.01.2008 Adv.Lic.No.0310462982 dated 27.02.2008	
Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.	

Case No.A-16	M/S Divis Laboratories Ltd.
--------------	-----------------------------

Norms Committee Meeting No.6/12	F.No.01/82/162/01092/AM11/DES-III
Meeting Date:10.05.2011	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. It was also decided to call the firm for personal hearing on 05.07.2011 and to place all the cases of the firm before the Committee on 05.07.2011. Accordingly, case was deferred for 05.07.2011.	

Case No.A-17	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/162/01093/AM11/DES-III
Meeting Date:10.05.2011	
Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. It was also decided to call the firm for personal hearing on 05.07.2011 and to place all the cases of the firm before the Committee on 05.07.2011. Accordingly, case was deferred for 05.07.2011.	

Case No.C-11	M/S Transpek Industry Ltd.			
Norms Committee Meeting No.6/12	F.No.01/83/162/01179/AM10/DES-III			
Meeting Date: 10.05.2011				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/29/2006-Ch.II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to fix SION under para 4.8 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Terephthaloyl Chloride	1 Kg.	1.	Purified Terephthalic Acid	0.833 kg
		2.	Thionyl Chloride	1.23 kg
Necessary Public Notice may be issued with the approval of DGFT.				

1	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

5	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:34/39/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred

HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

12

Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/190/2010-PI-(Norms) dated 11.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Ramipril	1 kg	1.	(S,S,S)-2-Azabicyclo(3,3,0)-Octane-Carboxylic Acid Benzylester Hcl	1.111 kg
		2.	Triethylamine	1.111 kg
		3.	ECPP-Alanine (1-N-(S)-Ethoxycarbonyl-3-Phenyl-Propyl-L-Alanine	1.155 kg
		4.	1,3-Dicyclo Hexyl Carbodiimide	0.911 kg
		5.	Activated Carbon	0.055 kg
		6.	Methylene Chloride	1.98 kg
		7.	Methanol	1.59 kg
		8.	Isopropyl Ether	1.44 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:05.07.2011

Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.

14

Case No.:35/46/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01590/AM11/	RLA File :03/95/040/00482/AM11/	Lic.No/Date:0310594709 01.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/69/2009-Ch.II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sterling Base A (Tri Ethanol Amine Acetate)	1 KG.	1.	Ethylene Oxide	0.530 kg
Stero DMEA (Di Methyl Ethanol Amine)	1 kg	1.	Dimethyl Amine (40%)	1.289 kg
		2.	Ethylene Oxide	0.504 kg
STANOX DSTDP (Di Stearyl Thiodipropionate)	1 kg	1.	Acrylonitrile	0.158 kg
		2.	Stearyl Alcohol	0.807 kg
STERO TAM 250 (Staryl Amine Ethoxylate/Stearyl Amine 25 mole Ethoxylate)	1 kg	1.	Staryl Amine	0.198 kg
		2.	Ethylene Oxide	0.822 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

17	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:05.07.2011

Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.

18

Case No.:18/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01661/AM11/	RLA File :22/24/040/00073/AM11/	Lic.No/Date:2210010678 25.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
6-Amino Pencillanic Acid (6-APA)	1 kg	1.	Penicillin G-Potassium 1 st Crystal	2.92 BOU
		2.	Pencillin G Amedise	0.096 gram
		3.	Boric Acid	0.055 kg
		4.	Methanol	0.040 kg
		5.	Butyl Acetate	0.214 kg
		6.	PT Resin	0.004 liter
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:07.06.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

20

Case No.:10/6/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/00128/AM12/	RLA File :09/24/040/00387/AM11/	Lic.No/Date:0910044626 10.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/20/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Phenazopyridine Hydrochloride	1 kg	1.	2,6 Di Amino Pyridine	0.76 kg
		2.	Aniline	0.62 kg
		3.	Sodium Nitrate	0.74 kg
		4.	Sodium Acetate	1.81 kg
		5.	Toluene	1.00 kg
		6.	Methanol	2.00 kg
		7.	Activated Carbon	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

21

Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611 14.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product –SSP-20 (Polyoxyethylene 20, Sorbitan Monolaurte/Sorbitan Monolaurate 20 Mole Ethoxylate)	1 KG.	1.	Ethyl Oxide (Colourless clear liquid)	0.707 kg
RA concerned may take further necessary action as per above decision of NC.				

22

Case No.:74/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01273/AM11/	RLA File :17/24/040/00165/AM08/	Lic.No/Date:1710003615 15.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product – AE-4881 (Polyoxyethylene Tridecyl Ether/Tridecyl Alcohol 8 Mole Ethoxylate)	1 KG.	1.	Ethyl Oxide	0.637 kg
		2.	Iso Tridecanol (Tridecyl Alcohol) (Colourless clear liquid)	0.362 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:75/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/01274/AM11/	RLA File :17/24/040/00045/AM09/	Lic.No/Date:1710003616	

16.12.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product AFO-1002 (Oleyl Cetyl alcohol Polyglycol Ether/Oleyl Cetyl Alcohol 25 mole Ethoxylate)	1 KG.	1.	Oleyl Cetyl Alcohol (colourless clear insoluble liquid)	0.197 kg
		2.	Ethylene Oxide	0.802 kg

RA concerned may take further necessary action as per above decision of NC.

25

Case No.:76/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
HQ File :01/82/050/01275/AM11/	RLA File :17/24/040/00033/AM10/	Lic.No/Date:1710003624 20.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/151/2004-Ch.II dated 19.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product EDF 94 Castor Oil 34 Moles Ethoxylate	1 KG.	1.	Ethylene Oxide	0.620 kg

RA concerned may take further necessary action as per above decision of NC.

26

Case No.:142/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
HQ File :01/82/050/01341/AM11/	RLA File :17/24/040/00167/AM08/	Lic.No/Date:1710003626 21.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product – 42-AA (Ethylene Glycol Mono Palmitostearate)	1 KG.	1.	Stearic Acid (Pale Yellow/White insoluble flakes)	0.865 kg
		2.	Ethylene Oxide (Colourless clear liquid)	0.134 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:143/40/82-ALC4/2010

Meet No/Date:6/82-ALC4/2011

27

	Party Name:ESTEEM INDUSTRIES PVT. LTD.	10.05.2011	Status:Case	
HQ File :01/82/050/01342/AM11/	RLA File :17/24/040/00153/AM08/	Lic.No/Date:1710003627 21.12.2010	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product – AE-4881 (Polyoxyethylene Tridecyl Ether/Tridecyl Alcohol 8 Mole Ethoxylate)	1 KG.	1.	Ethyl Oxide	0.637 kg
		2.	Iso Tridecanol (Tridecyl Alcohol) (Colourless clear liquid)	0.362 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

29	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

30	Case No.:11/42/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01458/AM11/	RLA File :04/24/040/00274/AM11/	Lic.No/Date:0410120514 10.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
----	-----------------------------	---	---	----------------------

HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:21/6/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved									
	HQ File :01/82/050/00139/AM12/	RLA File :09/24/040/00455/AM11/	Lic.No/Date:0910045110 12.01.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/77/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Pregabalin</td><td>1 Kg.</td><td>1.</td><td>(+) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid</td><td>2.94 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pregabalin	1 Kg.	1.	(+) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Pregabalin	1 Kg.	1.	(+) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid	2.94 kg									
RA concerned may take further necessary action as per above decision of NC.													

35

Case No.:24/6/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/00142/AM12/	RLA File :09/24/040/00448/AM11/	Lic.No/Date:0910045120 12.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2010-PI (Norms) dated 01.10.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
----	----------------------------	----------------------	---	----------------------

	HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of DC(MSME).			

37	Case No.:27/6/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00145/AM12/	RLA File :09/24/040/00466/AM11/	Lic.No/Date:0910045215 20.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:30/48/82-ALC4/2010	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved									
	HQ File :01/82/050/01673/AM11/	RLA File :34/24/040/00270/AM11/	Lic.No/Date:3410029153 24.01.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2010-Ch.II dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Butyrate</td><td>1 Kg.</td><td>1.</td><td>Butyric Acid</td><td>0.788 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Butyrate	1 Kg.	1.	Butyric Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Butyrate	1 Kg.	1.	Butyric Acid	0.788 kg									
RA concerned may take further necessary action as per above decision of NC.													

39	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:26/6/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00144/AM12/	RLA File :09/24/040/00446/AM11/	Lic.No/Date:0910045268 27.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:05.07.2011
	Decision :			

42

Case No.:1/46/82-ALC4/2010	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01556/AM11/	RLA File :09/24/040/00498/AM11/	Lic.No/Date:0910045399 03.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/105/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg
		2.	Potassium Fluoride	0.365 kg
		3.	2-Chloro nicotino nitrile	0.80 kg
		4.	Dimethyl Formamide	3.45 kg
		5.	Toluene	2.42 kg
		6.	Chloroform	3.45 kg
		7.	Methanol	2.42 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:47/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01690/AM11/	RLA File :09/24/040/00420/AM11/	Lic.No/Date:0910045587 18.02.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:49/48/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01692/AM11/	RLA File :09/24/040/00540/AM11/	Lic.No/Date:0910045594 18.02.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:51/48/82-ALC4/2010		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/01694/AM11/		RLA File :03/94/040/00859/AM11/		Lic.No/Date:0310616915	

21.02.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009/Ch.II dated 15.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Ethyl Hexylamine	1 Kg.	1.	2 Ethyl Hexanol	1.06 kg

RA concerned may take further necessary action as per above decision of NC..

47	Case No.:52/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Deferred
	HQ File :01/82/050/01695/AM11/	RLA File :03/94/040/00976/AM11/	Lic.No/Date:0310616939 21.02.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.				

48	Case No.:53/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01696/AM11/	RLA File :03/94/040/00978/AM11/	Lic.No/Date:0310616944 21.02.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.				

49	Case No.:54/48/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01697/AM11/	RLA File :05/24/040/00368/AM11/	Lic.No/Date:0510284434 22.02.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.				

50	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217 22.02.2011	Defer Date:07.06.2011
Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.				

51	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:10.05.2011
Decision :Committee considered case as per agenda and in light of letter No.46011/41/2011-PC.II dated 03.05.2011 issued to the firm by Department of C&PC, Petrochemicals Division, decided to remind the firm to furnish the following information:-				

1. Technical specifications, %age purity of Regenerated Methyl Methacrylate Monomer to be exported alongwith copy of export order.
2. Detailed manufacturing process alongwith technical justification for wastages/yield at each stage of manufacturing process and also on each of the raw materials.
3. Material balance indicating input and output material at each stage of distillation/manufacturing process.
4. Details of Regenerated Methyl Methacrylate Monomer under reference to be exported and corresponding consumption of all the raw materials (both imported and indigenous) during the last three years duly certified by CA. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information.

Accordingly, case was deferred for

52	Case No.:12/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00130/AM12/	RLA File :34/24/040/00281/AM11/	Lic.No/Date:3410029404 22.02.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

53	Case No.:13/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00131/AM12/	RLA File :34/24/040/00267/AM11/	Lic.No/Date:3410029409 22.02.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

54	Case No.:59/48/82-ALC4/2010	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01702/AM11/	RLA File :05/24/040/00360/AM11/	Lic.No/Date:0510284536 23.02.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

55	Case No.:1/6/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved																		
	HQ File :01/82/050/00119/AM12/	RLA File :03/95/040/00929/AM11/	Lic.No/Date:0310617547 23.02.2011																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/69/2009/Ch.II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">STERO DEEA (N,N-Diethylethanolamine)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Diethyl Amine</td><td>0.636 kg</td></tr><tr><td>2.</td><td>Ethylene Oxide</td><td>0.383 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	STERO DEEA (N,N-Diethylethanolamine)	1 Kg.	1.	Diethyl Amine	0.636 kg	2.	Ethylene Oxide	0.383 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
STERO DEEA (N,N-Diethylethanolamine)	1 Kg.	1.	Diethyl Amine	0.636 kg																		
		2.	Ethylene Oxide	0.383 kg																		

STERO NC 080 (Nonyl Phenyl Polyglycol Ether/Nonyl Phenol 5.5 Mole Ethoxylate)	1 kg	1.	Nonyl Phenol	0.485 kg
		2.	Ethylene Oxide	0.534 kg
STERO CO 360 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 Mole Ethoxylate)	1 kg	1.	Ethylene Oxide	0.680 kg
STERO NC 060 (Nonyl Phenol Polyglycol Ether/Nonyl Phenol 2 Mole Ethoxylate)	1 kg	1.	Nonyl Phenol	0.625 kg
		2.	Ethylene Oxide	0.375 kg
STERO PEA (Poly Ethoxylated Methyl Amine)	1 kg	1.	Mono Methyl Amine	0.194 kg
		2.	Ethylene Oxide	0.826 kg

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	Defer Date:07.06.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of DC(MSME).			

57	Case No.:68/48/82-ALC4/2010	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01711/AM11/	RLA File :34/24/040/00294/AM11/	Lic.No/Date:3410029428 24.02.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

58	Case No.:69/48/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/01712/AM11/	RLA File :03/95/040/00933/AM11/	Lic.No/Date:0310617980 25.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/69/2009/Ch.II dated 10.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MEA (Mono Ethanol Amine) (Purity 99%)	1 Kg.	1.	Monoethanol Amine (Purity 90%)	1.100 kg
Sterling Base A (Tri ethanol Amine Acetate)	1 kg	1.	Ethylene Oxide	0.530 kg
STERO HCO 250 (Polyoxyethylene Hydrogenated	1 kg	1.	Ethylene Oxide	0.586 kg

	Castor Oil/Hydrogenated Castor Oil 30 Mole Ethoxylate)				
	RA concerned may take further necessary action as per above decision of NC..				

59	Case No.:70/48/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01713/AM11/	RLA File :02/24/040/00209/AM11/	Lic.No/Date:0210155399 25.02.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

60

Case No.:71/48/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01714/AM11/	RLA File :17/24/040/00105/AM09/	Lic.No/Date:1710003803 25.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 18.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product – AFO-1625 (Polyethylene Glycol Cetostearyl Ether/Cetostearyl Alcohol 25 Mole Ethoxylate	1 KG.	1.	Ethyl Oxide	0.807 kg
		2.	Ceto Stearyl Alcohol	0.193 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01716/AM11/	RLA File :09/24/040/00535/AM11/	Lic.No/Date:0910045717 25.02.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:25/6/82-ALC4/2011	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
	HQ File :01/82/050/00143/AM12/	RLA File :09/24/040/00513/AM11/	Lic.No/Date:0910045714 25.02.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
	2-Hydroxy Methyl-3-Methyl-4-	1kg.	1.	2,3-DimethylPyridine	0.79 kg

(2,2,2 Trifluoro Ethoxy) Pyridine Hydrochloride	2.	2,2,2-Trifluoro Ethanol	0.936 kg
RA concerned may take further necessary action as per above decision of NC.			

63	Case No.:74/48/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/01717/AM11/	RLA File :09/24/040/00536/AM11/	Lic.No/Date:0910045740 28.02.2011	
	Decision :Withdrawn as the case has already been approved by NC in 50/82 meeting held on 15.03.2011.			

64	Case No.:9/6/82-ALC4/2011	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00127/AM12/	RLA File :03/94/040/01040/AM11/	Lic.No/Date:0310618766 01.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:3/6/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00121/AM12/	RLA File :03/94/040/01068/AM11/	Lic.No/Date:0310620821 11.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:6/6/82-ALC4/2011	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved									
	HQ File :01/82/050/00124/AM12/	RLA File :03/94/040/01057/AM11/	Lic.No/Date:0310620728 11.03.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/103/2010-Ch.II dated 15.03.2011 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>2-Chloro-1-4-dimethoxy benzene (clhqdm)</td><td>1kg.</td><td>1.</td><td>1-4-Dihydroxy Benzene (Hydroquinone)</td><td>0.800 kg</td></tr></table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	2-Chloro-1-4-dimethoxy benzene (clhqdm)	1kg.	1.	1-4-Dihydroxy Benzene (Hydroquinone)
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed									
2-Chloro-1-4-dimethoxy benzene (clhqdm)	1kg.	1.	1-4-Dihydroxy Benzene (Hydroquinone)	0.800 kg									

RA concerned may take further necessary action as per above decision of Norms Committee.

68	Case No.:7/6/82-ALC4/2011	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00125/AM12/	RLA File :03/94/040/01090/AM11/	Lic.No/Date:0310620712 11.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

70	Case No.:3/2/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/01793/AM11/	RLA File :31/24/040/00266/AM11/	Lic.No/Date:3110047400 16.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

71	Case No.:4/6/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00122/AM12/	RLA File :03/94/040/00947/AM11/	Lic.No/Date:0310621827 17.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:4/2/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/01794/AM11/	RLA File :31/24/040/00268/AM11/	Lic.No/Date:3110047460 21.03.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Biocide-1 (Brand Name: Biomin 2750)	1 kg	1.	Tetrakis Hydroxymethyl Phosphonium Sulphate (THPS) 75%	0.484 kg
Biocide-2 (4020) Containing Gluteraldehyde 10% min. and Benzalkonium Quaternary 10% min. in water	1 kg	1.	Myristyl Dimethyl Amine	0.065 kg
		2.	Gluteraldehyde	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:2/6/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00120/AM12/	RLA File :03/94/040/01113/AM11/	Lic.No/Date:0310622223 21.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:5/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00123/AM12/	RLA File :03/94/040/01132/AM11/	Lic.No/Date:0310622881 23.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

75

Case No.:6/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01796/AM11/	RLA File :05/23/040/00364/AM11/	Lic.No/Date:0510286767 24.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2005-Ch.II dated 27.02.2008 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Tris(3,5-Ditertiarybutyl-4-hydroxy Benzyl) Isocyanurate (KINOX-34)	1kg.	1.	2,6 Ditertiary Butyl Phenol	0.962 kg
		2.	Isocyanuric Acid	0.201 kg
		3.	Para Formaldehyde	0.140 kg
		4.	Acetonitrile	0.300 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

76	Case No.:7/2/82-ALC4/2011		Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER		Meet No/Date:6/82-ALC4/2011 10.05.2011		Status:Case Approved	
	HQ File :01/82/050/01797/AM11/		RLA File :05/23/040/00290/AM11/		Lic.No/Date:0510286771 24.03.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2005-Ch.II dated 25.08.2009 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-							
Export product		Exp. Qty.	Sl. No.	Import items		Qty. allowed		

1,3,5-Trimethyl-2,4,6-Tris (3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene KINOX 30	1kg.	1.	2,6 Ditertiary Butyl Phenol	1.10 kg
		2.	Paraformaldehyde 96%	0.200 kg
		3.	Mesitylene	0.189 kg
		4.	Methylenedichloride	1.00 kg
		5.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

77	Case No.:28/6/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00146/AM12/	RLA File :03/94/040/00781/AM11/	Lic.No/Date:0310623267 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

78	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD. & MOREPEN INTERNATION	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

79

Case No.:17/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/01807/AM11/	RLA File :05/23/040/00374/AM11/	Lic.No/Date:0510287218 30.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2005-Ch.II dated 25.08.2009 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
1,3,5-Trimethyl-2,4,6-Tris (3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene KINOX 30	1kg.	1.	2,6 Ditertiary Butyl Phenol	1.10 kg
		2.	Paraformaldehyde 96%	0.200 kg
		3.	Mesitylene	0.189 kg
		4.	Methylenedichloride	1.00 kg
		5.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

80	Case No.:19/6/82-ALC4/2011	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
----	----------------------------	--	---	-------------------------

HQ File :01/82/050/00137/AM12/	RLA File :03/95/040/01014/AM11/	Lic.No/Date:0310624194 30.03.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:20/6/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/00138/AM12/	RLA File :03/95/040/01049/AM11/	Lic.No/Date:0310624204 30.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/167/2003-Ch.III dated 30.07.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Meta Sulfo Phenyl Gamma Acid (Purity by HPCL-96% min. and Digamma Acid content 0.2% max.)	1 KG.	1.	Dioxy G Acid
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:30/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00148/AM12/	RLA File :03/94/040/01160/AM11/	Lic.No/Date:0310624368 30.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals and Ministry of Environment and Forests.			

83	Case No.:17/6/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00135/AM12/	RLA File :03/95/040/01026/AM11/	Lic.No/Date:0310624764 01.04.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

84	Case No.:11/6/82-ALC4/2011	Party Name:UNI WORLD PHARMA PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00129/AM12/	RLA File :03/95/040/00005/AM12/	Lic.No/Date:0310625122 05.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals and Ministry of Environment and Forests.			

85	Case No.:18/6/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00136/AM12/	RLA File :03/95/040/01029/AM11/	Lic.No/Date:0310625084 05.04.2011	Defer Date:07.06.2011

Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.

86	Case No.:38/6/82-ALC4/2011	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00156/AM12/	RLA File :07/24/040/00521/AM11/	Lic.No/Date:0710078544 08.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:16/6/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/00134/AM12/	RLA File :03/95/040/01028/AM11/	Lic.No/Date:0310625965 11.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006-Ch.II dated 17.07.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	SI.No.	Import items
	Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70%
			2.	Oleic Acid (Max. 80%)
				Qty. allowed
				0.501 kg
				0.768 kg
	RA concerned may take further necessary action as per above decision of NC.			

88	Case No.:14/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00132/AM12/	RLA File :07/24/040/00003/AM12/	Lic.No/Date:0710078566 13.04.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

89	Case No.:15/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00133/AM12/	RLA File :07/24/040/00004/AM12/	Lic.No/Date:0710078565 13.04.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of C&PC.			

90	Case No.:31/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00149/AM12/	RLA File :09/24/040/00044/AM12/	Lic.No/Date:0910046438 21.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Added
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:34/6/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00152/AM12/	RLA File :05/23/040/00025/AM12/	Lic.No/Date:0510288517 21.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:35/6/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00153/AM12/	RLA File :05/24/040/00001/AM12/	Lic.No/Date:0510288662 25.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:36/6/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
	HQ File :01/82/050/00154/AM12/	RLA File :05/24/040/00012/AM12/	Lic.No/Date:0510288663 25.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)
			2.	Acetone
			3.	Eno Carbon
				Qty. allowed
				1.04 kg
				1.72 kg
				51.66 gm
	RA concerned may take further necessary action as per above decision of NC.			

96	Case No.:39/6/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
----	----------------------------	---	---	-------------------------

HQ File :01/82/050/00157/AM12/	RLA File :09/24/040/00622/AM11/	Lic.No/Date:0910046495 26.04.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

97

Case No.:40/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Added	
HQ File :01/82/050/00158/AM12/	RLA File :09/24/040/00001/AM12/	Lic.No/Date:0910046499 26.04.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/190/2010-PI-(Norms) dated 11.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ramipril	1 Kg.	1.	(S,S,S)-2-Azabicyclo(3,3,0)-Octane-Carboxylic Acid Bezylester Hcl	1.111 kg
		2.	Triethylamine	1.111 kg
		3.	ECPP-Alanine(1-N-(S)-Ethoxycarbonyl-3-Pher	1.155 kg
		4.	1,3-Dicyclo Hexyl Carbodimide	0.911 kg
		5.	Activated Carbon	0.055 kg
		6.	Methylene Chloride	1.98 kg
		7.	Methanol	1.59 kg
		8.	Isopropyl Ether	1.44 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:41/6/82-ALC4/2011	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00159/AM12/	RLA File :03/95/040/01046/AM11/	Lic.No/Date:0310628344 27.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

99

Case No.:42/6/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved	
HQ File :01/82/050/00161/AM12/	RLA File :03/94/040/00006/AM12/	Lic.No/Date:0310628506 28.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino)	1 Kg.	1.	4,4-Methylenedianline	0.639 kg
		2.	Methyl Ethyl Ketone	0.950 kg
		3.	Catalyst-3% Platinum on carbon	0.0003 kg

diphenylmethane, No.225/Unlink 4200	UOP		powder	
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:43/6/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00162/AM12/	RLA File :03/95/040/00048/AM12/	Lic.No/Date:0310628588 28.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

101	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

102	Case No.:45/6/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00164/AM12/	RLA File :09/24/040/00024/AM12/	Lic.No/Date:0910046561 28.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:46/6/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00165/AM12/	RLA File :05/23/040/00011/AM12/	Lic.No/Date:0510289089 28.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of DIPP.			

Case No.Outside Agenda-1	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.6/12	F.No.01/83/050/01317/AM08/DES-III
Meeting Date:10.05.2011	RA F.No.03/95/040/00684/AM08
Adv.Lic.No.0310445528 dated 08.10.2007	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product from "Mono Azo Moist Coupled Mass of N-Methyl J Acid & Sulfo Tobias Acid Diazo" to "2-[1-Hydroxy-6-(methylamino)-Sulfo-2-Naphthyl]Azo]Naphthalene-1,5-Disulfonic acid [Monoazo Moist]" without any other change in the decision taken in 29/83 meeting held on 24.10.2007.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-2	M/S Fine Organic Industries Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/01570/AM11/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00648/AM11
Adv.Lic.No.0310598246 dated 22.10.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 from Stearic Acid (Stearic Acid content 50 ± 10% + Plamitic Acid content 90% Min.) to "Stearic Acid" without any other change in the decision taken in 46/82 meeting held on 15.02.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-3	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/01573/AM11/DES-III F.No.01/82/050/00312/AM10/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00587/AM11 RA F.No.03/94/040/00101/AM10
Adv.Lic.No.0310596381 dated 13.10.2010 Adv.Lic.No.0310520653 dated 21.05.2009	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 from "2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol" to "2[3(S)-[3-[2-(7-Chloroquinoline-2-YL)Ethenyl]Phenyl]-3-Hydroxypropyl]Benzene-2-Propanol" without any other change in the decision taken in 46/82 meeting held on 15.02.2011 15/82 meeting held on 02.02.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-4	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/00715/AM10/DES-III F.No.01/82/050/00959/AM11/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00433/AM10 RA F.No.03/94/040/00419/AM11
Adv.Lic.No.0310535974 dated 01.09.2009 Adv.Lic.No.0310590544 dated 01.09.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product from "Moxifloxacin Hcl" to "Moxifloxacin Hydrochloride Monohydrate EP" and to amend the description of import item No.1 from 1-Cyclopropyl-6,7-difluoro-8-Methoxy-4-oxo 1,4-Dihydro Quinoline-3-Carboxylic Acid" to "1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline	

Carboxylic Acid Ethyl Ester” without any other change in the decision taken in 45/82 meeting held on 02.02.2010 and 31/82 meeting held on 02.11.2010..

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-5	M/S Enaltec Labs Ltd.
Norms Committee Meeting No.6/12	F.No.01/82/050/00391/AM11/DES-III F.No.01/82/050/00397/AM11/DES-III F.No.01/82/050/00550/AM11/DES-III F.No.01/82/050/00760/AM11/DES-III F.No.01/82/050/00241/AM11/DES-III F.No.01/82/050/01653/AM11/DES-III
Meeting Date:10.05.2011	RA F.No.03/94/040/00078/AM11 RA F.No.03/94/040/00074/AM11 RA F.No.03/94/040/00198/AM11 RA F.No.03/94/040/00333/AM11 RA F.No.03/94/040/00896/AM10 RA F.No.03/94/040/00442/AM11
Adv.Lic.No.0310572393 dated 30.04.2010 Adv.Lic.No.0310572397 dated 30.04.2010 Adv.Lic.No.0310577253 dated 03.06.2010 Adv.Lic.No.0310583797 dated 15.07.2010 Adv.Lic.No.0310556539 dated 21.01.2010 Adv.Lic.No.0310588092 dated 17.08.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item from “(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2,2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER to “(4R-Cis)-6-[(Acetyloxy)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester” without any other change in the decision taken in earlier meetings.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-6	M/S Neogen Chemicals Ltd.
Norms Committee Meeting No.6/12	F.No.01/83/050/00783/AM04/DES-III
Meeting Date:10.05.2011	RA F.No.03/24/040/01056/AM04
Adv.Lic.No.0310224940 dated 16.09.2003	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item from “Lithium Sulphate Anhydrous” to “Lithium Sulphate” without any other change in the decision taken in 41/83 meeting held on 04.02.2004.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-7	M/S Sodium Metal Pvt. Ltd.
Norms Committee Meeting No.6/12	F.No.01/83/050/00669/AM07/DES-III

Meeting Date:10.05.2011	RA F.No.34/24/040/00137/AM07
Adv.Lic.No.3410016916 dated 13.09.2006	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product from “1,1 Cyclohexane Diacetic Acid” to “1,1 Cyclohexane Diacetic Acid Monoamide” without any other change in the decision taken in 38/83 meeting held on 03.01.2007.	
RA concerned may take further necessary action as per above decision of NC.	